GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING

LOK SABHA UNSTARRED QUESTION NO. 2181 TO BE ANSWERED ON 15/03/2022

GUIDELINES TO TELEVISION NEWS CHANNELS

2181. SHRI G.M. SIDDESHWAR:

Will the Minister of INFORMATION & BROADCASTING

be pleased to state:

- (a) whether the Government has issued any guidelines to television news channels for issuing trigger warnings before showing violent or sensitive content, if so, the details thereof;
- (b) whether the Government has commissioned a research/study in this regard, if so, the details thereof:
- (c) the steps taken by the Government to regulate such programming on Television news; and
- (d) whether the Government has witnessed any negative impact on the public, if so, the details thereof?

ANSWER

MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS, (SHRI ANURAG SINGH THAKUR)

(a) to (d): All programmes telecast on private satellite TV channels are regulated in terms of the Programme Code prescribed under the Cable Television Networks (Regulation) Act, 1995 and the rules framed thereunder. The Programme Code contains a wide range of parameters to regulate content on TV channels.

The Programme Code has specific provisions that no programme should be carried in the cable service which offends against good taste or decency or which is likely to encourage or incite violence or contains anything against maintenance of law and order or which promote anti-national attitudes, etc.

The Government issues advisories from time to time to broadcasters for adherence to the Programme Code. Appropriate action is taken in cases where Programme Code is found to be violated.
